

(a) whether attention of Government has been drawn to the anomalies created by Section 488 of Cr. Pr. Code relating to maintenance in so far as (1) no appeal lies against the judgement of Magistrate (2) Session Judge is not empowered to grant maintenance whereas his subordinate Magistrates can do so; (3) no time-limit has been fixed for disposal of such cases at various levels whereas its object is to provide cheap and speedy remedy for the neglected wives and children through summary trial compelling husband or (father) to maintain ;

(b) whether Government propose to amend the Cr. Procedure Code with a view to remove these anomalies by empowering Session Judge to grant maintenance, prescribing time limit of six months for disposal of such cases and providing for appeals ; and

(c) if so, when such a legislation is likely to be introduced and if not, the reasons therefor and the steps contemplated for improving the situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) No, Sir.

(b) and (c). Do not arise.

**Development Programme for Scheduled Castes/Tribes of Uttar Pradesh**

8596. SHRI VISHWA NATH PANDEY : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether any programme for the development of Scheduled Castes and Scheduled Tribes in Uttar Pradesh for 1969-70 or for implementation under the Fourth Five Year Plan has been submitted by that State Government ;

(b) if so, the details and cost thereof ; and

(c) Government's decision thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE

[DR. (SHRIMATI) PHULRENU GUHA] : (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [*Placed in Library. See No. LT. 1016/69*]

(c) the fourth five year plan has not yet been finalised.

**Scholarships to Handicapped in U. P.**

8567. SHRI VISHWA NATH PANDEY: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the number of applications received from handicapped persons from Uttar Pradesh district-wise for scholarships in 1967, 1968 and 1969. (till March);

(b) the number of scholarships sanctioned in these years, district-wise; and

(c) the names of the students who got scholarships and of those whose applications were rejected ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) and (b) :

Year	No. of applications received.	No. of scholarships awarded.
1967	77	19
1968	89	58
1969 (till March)	38	22

District-wise information is not available and the awards have been made for the State as a whole.

(c) Two lists of (i) Selected Candidates at Annexure 'A' and (ii) Rejected candidates at Annexure 'B' are placed on the Table of the House. [*Placed in Library See No. LT—1017/69*].

**Misuse of Licences issued to Messrs Raipur Metal Products (P) Limited Madhya Pradesh for Stainless Steel Sheets**

8598. SHRI T. M. SHETH : Will the Minister of INDUSTRIAL DEVELOPMENT,

INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that 'Actual Users' licences for stainless Steel Sheets and coils for the manufacture of Hospital Wares were issued in favour of Messrs Raipur Metal Products Pvt. Ltd. (M.P.) for the periods October 1961 to March 1962; April-September, 1962 and October 1962 to February, 1963;

(b) if so, whether it is a fact that instead of manufacturing Hospital wares, the said company sold away the imported stainless sheets and coils;

(c) whether it is also a fact that on the 12th June, 1965, the local Police seized one consignment of six cases said to contain Hospital trays meant for Tirpur in the Godown/ Garage of the said Company;

(d) whether the Police found on the consignment stainless steel circle instead of Hospital Trays;

(e) whether an enquiry was made into this matter of the misuse of imported material by an officer of the Department of Industrial Development, who found the allegations correct;

(f) if so, whether any action is being taken against this Company and if so, the details thereof; and

(g) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) Yes, Sir.

(b) to (g). The imported material was reported to have been sold away. A case has been filed in the Court of Law and is *sub-judice*.

**Raipur Metal Products (P) Ltd.**

8599. SHRI T. M. SHETH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is obligatory on the Company Law Board to make representations in petitions under Sections 397 and 398 of the Companies Act;

(b) if so, whether any representations were made in petition No. 12 of 1965 made under Section 397 and 398.

(c) if not, the reasons for not making any representations;

(d) whether it is a fact that grave allegations were made in the said petition against Raipur Metal Products (Pvt.) Limited, concerning gross violations of the mandatory provisions of law;

(e) whether it is also a fact that no steps have been taken by any of the concerned authorities against the persons accused of serious derelictions; and

(f) The reasons for the inordinate delay?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) (a) No, Sir.

(b) No, Sir.

(c) No earlier complaints has been received against this Company and it had not been inspected, so no material which could be of assistance to the Court in arriving at a decision on the issues involved, was available with the Company Law Board or its field offices;

(d) Certain allegations regarding violation of the law were made in the petition to the Court.

(e) and (f). The matter is *sub-judice* and it is for the party to prove the allegations made. It is understood that books of accounts of the Company have been seized by the Central Bureau of Investigation on allegations of contravention of the Import and Export Control Act by selling stainless steel imported for other purposes.